

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH; JODHPUR**

**ORIGINAL APPLICATION NO. 245/2009
WITH
MISC. APPLICATION NO. 167/2009**

Date of order: 25.02.2011

CORAM:

**HON'BLE DR. K.B. SURESH, JUDICIAL MEMBER
HON'BLE MR. SUDHIR KUMAR, ADMINISTRATIVE MEMBER**

Anand Kumar Choora S/o Shri Amrit Lal, aged 46 years, Senior Engineering Assistant, Door Darshan, High Power Transmitter, Masuria Hilla, Jodhpur, R/o Hatariyon Ka Chowk, Jodhpur.

...Applicant.

Mr. Vijay Mehta, counsel for applicant.

VERSUS

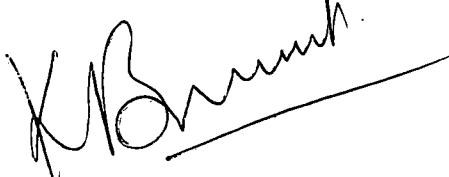
1. Union of India through the Secretary, Ministry of Information and Broadcasting, "A" Wing, Shastri Bhawan, New Delhi.
2. Director General, Prasar Bharti (Broadcasting Corporation of India), Doordarshan, Doordarshan Bhawan, Copernicus Marg, New Delhi - 100 001.
3. Station Engineer, H P T, Prasar Bharti (Door Darshan), Masuria Hills, Jodhpur.
4. Station Engineer, H P T, Prasar Bharti (Door Darshan), Jaisalmer.

... Respondents.

Mr. M.S. Godara, proxy counsel for
Mr. Vinit Mathur, counsel for respondents.

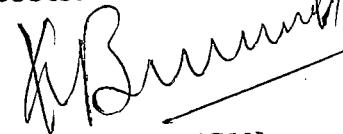
**ORDER
(Per Dr. K.B. Suresh, Judicial Member)**

We have heard the learned counsels for both the sides and perused the pleadings and available records. We feel that it



will be appropriate to remit the matter back to the respondents to take a decision in the matter. But we observe that if others like the applicant, who were convicted in the same case, have ~~been~~ ^{been} granted any benefits or facilities, then on an equitable basis, the applicant is also likewise entitled. Therefore, based on this, the respondents may re-examine the matter of the applicant and pass appropriate order within a period of three months next. The Original Application is, thus, disposed of to the extent stated above. The Misc. Application for condonation of delay is also disposed of. No order as to costs.


(SUDHIR KUMAR)
ADMINISTRATIVE MEMBER


(DR. K.B. SURESH)
JUDICIAL MEMBER

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